

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1695
TO BE ANSWERED ON 06.03.2018**

SOCIAL JUSTICE SCENARIO

1695. SHRI M.I. SHANAVAS:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the funds allocated by the Ministry specifically for improving the dispensation of social justice in the country during the last one year and the current year;
- (b) the amount of funds utilised in this regard during the said period; and
- (c) the extent to which the said situation has improved in the country?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a) and (b): Two Acts of Parliament namely, the Protection of Civil Rights(PCR) Act, 1955, which prescribes punishment for enforcement of any disability arising from practice of 'untouchability', and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, intended to prevent offences of atrocities against members of the Scheduled Castes(SCs) and Scheduled Tribes(STs), are the prime legislative tools to dispense social justice. Since provisions of the PCR Act and the PoA Act and the Rules there under are implemented by the State Governments and Union Territory Administrations, towards effective execution of the two Acts, they are provided admissible Central assistance under the Centrally Sponsored Scheme for implementation of the PCR Act and the PoA Act. The allocation of funds under the said Scheme and the utilization thereof during 2016-17 and 2018-19 is indicated as under:-

(Rs. in crores)

Year	Allocation		Allocation utilised (Central assistance released States/UTs)
	Budget Estimate	Revised Estimate	
2016-17	150.00	228.49	222.56
2017-18	300.00	305.17	294.38(as on 01.03.2018)

(c): The delivery of social justice has been further strengthened with amendments done in the PoA Act and the PoA Rules there under, in the year 2016 to provide members of SCs and STs a greater justice and enhanced relief amount to atrocity victims, and resultant increase in allocations under the aforesaid Scheme.